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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT : HYDERABAD

O.A.No. 280/91

Date of order 20.3.1991

Between

1.P.Jagannadha Reddy  
2.G.Dhamodara Reddy,  
3.G.R.K. Reddy,  
4.K.Ravindranatha Reddy

.. Applicants

Vs.

1. The Regional Dy.Director,  
Census Operations,  
Vidyunthnagar, Anantapur.

2. The Dist. Employment Officer,  
Employment Exchange,  
Anantapur.

.. Respondents.

Appearance

For the applicants

: Shri P. Veera Reddy, Advocate

For the respondent No.1

: Shri N. Bhaskara Rao, Addl.  
Standing Counsel for Central Govt.

For the Respondent No.2

: Shri D.Pandu Ranga Reddy, Spl.  
Counsel for State Govt. of A.P.

Coram:

THE HON'BLE SHRI B.N. JAYASIMHA, VICE CHAIRMAN

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3. All the applicants state that they are unemployed. The respondent No.1 through three separate memos No. RC. No.A2/41/91, A2/42/91, and A2/43/91 Feb.91 notified the vacancies of Supervisors, Checker and Compilar to the second respondent requesting him to sponsor the names of eligible candidates. They found out that names of juniors to the applicants were sponsored by the Employment Exchange i.e., respondent No.2 wilfully. They state that a person with Regd. No.2950/87 (name not known), (2) G.V. Reddy with Regd. No.35/88; (3) Hanumantha Reddy with Regd. No. 179/89 and (4) E.P. Ramana with Regd. No.2/90 have been sponsored. Aggrieved by the action of the respondent No.2 they have filed this application seeking a direction to respondent No.2 to sponsor their names to respondent No.1 and a direction to respondent No.1 to admit them for the test proposed to be held on 24.3.1991.

4. I have heard Shri P. Veera Reddy, learned counsel for the applicants, Shri N. Bhaskara Rao, Addl. Standing Counsel for respondent No.1 and Shri D. Pandu Ranga Reddy, Special Counsel for the State Govt. for respondent No.2 who has taken notice at the admission stage. After hearing both the parties and on the basis of the averments made in the application the respondent No.1 is directed to permit the applicants also to take the test scheduled to be held on 24.3.91. The respondent No.2 will verify the claim of the applicants that they have registered themselves in the Employment Exchange of respondent No.2 on 19.8.80, 27.8.84, 8.9.'83 and 1987 respectively. He will also verify whether persons with Regd. No. 2950/87, Shri G.V. Reddy with Regd., No.35/88, Hanumantha Reddy with Regd. No.179/89 and Shri E. P. Ramana with Regd. No.2/90 have been sponsored by him to

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(Order delivered by Hon'ble Shri B.N.Jayasimha, Vice Chairman)

The applicants who are 4 in number have filed this application aggrieved by the action of second respondent i.e., The Dist. Employment Officer, Employment Exchange, Anantapur, in not sponsoring their names to the respondent No.1 (Regional Dy. Director, Census Operations, Anantapur) for consideration to the post of Checker and Compilers, while sponsoring the names of persons who registered their names in the Dist., Employment Exchange after the applicants had registered their names in the Employment Exchange.

2. The first applicant states that he had registered himself in the Employment Exchange, Anantapur on 19.8.1980 and he was allotted the Employment Exchange No. NCO.X0/14. He states that he has renewed his enrolment from time to time and it is subsisting even today. The second applicant states that he originally registered his name in the Employment Exchange, Cuddapah on 15.7.'83 and he got it transferred to Anantapur on 27.8.84 with Employment Exchange No. NCO.X0/10 and Regd. No. 3949/84. The third applicant states that he has registered his name in the Dist. Employment Exchange, Anantapur on 8.9.'83 and he was allotted Employment Exchange No. NCO.X0/010 and his certificate No. 12589/83 and he also has been renewing his registration from time to time. The fourth applicant states that he has registered his Name with the Employment Exchange in the year 1987 and he was allotted E.E.No.NCO.X0/20 and his Regd. No. 5245/87. He also has renewed his registration from time to time.

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respondent No.1 in response to the requisition received by him. He will also verify that the applicants registration have been renewed and are on current and that they possess the qualifications prescribed. If on such verification he finds that the claims of applicants are correct, he will sponsor the names of the applicants also to respondent No.1. On receipt of the sponsorship from the respondent No.2, the respondent No.1 will consider/for them appointment if they are eligible according to the position they have obtained in the test to be held on 24.3.1991. With the above directions the application is disposed of. No order as to costs.

*B.N. Jayasimha*  
(B.N. JAYASIMHA)  
VICE CHAIRMAN

Dt. 20th March, 1991

*Deputy Registrar* *Dolly*

To

1. The Regional Dy. Director, Census Operations, Vidyutnagar, Anantapur.
2. The Dist. Employment Officer, Employment Exchange, Anantapur.
3. One copy to Mr. P.veera Reddy, Advocate 10-1-18/16, Shyamnagar, Hyderabad.
4. One copy to Mr. N. Bhaskar Rao, Addl. CESCAT.Hyd. for R.1
5. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for State of A.P. for R.2.
6. One sparecopy.

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*With Best regards*  
*11/4/91*

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CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B.N. JAYASIMHA : V.C.

AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

Dated: 20-3-1991.

ORDER / JUDGMENT:

M.A./R.A./C.A. NO.

in

T.A. No.

W.P. No.

O.A. No. 280/9)

Admitted and Interim direction issued.

Allowed

Disposed of with direction

Dismissed

Central Administrative Tribunal

DESPATCH

Dismissed as withdrawn

8 APR 1991

Dismissed for default

HYDERABAD BENCH.

M.A. Ordered/Rejected

No order as to costs.

*[Signature]*  
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